

REGISTRATION FORM
(see regulation 4)
Application for Registration of Consumer Organisation

1. Name and address of the consumer organisation: _____

2. Fax and Telephone No.: _____
3. Email Id.: _____
4. Website: _____
5. Name of State/Union Territory for which application is being made;

6. Registration No. of consumer organisation.: _____
7. Date of Registration.: _____
8. Validity of registration.: _____
9. State in which the consumer organisation is registered.: _ _____
10. Details/designation of the registering Authority.: _____
11. Name of Act under which registered.: _____

(Note: Attach a legible copy of the registration certificate as consumer organisation duly attested by a Gazetted Officer or Judicial Magistrate.)

12. Primary objective of establishment of the consumer organisation as per its constitution/Memorandum of Association.:

(Note: Attach a legible copy of the Memorandum of Association and bye-laws duly attested by a Gazette Officer or Judicial Magistrate.)

13. Whether the consumer organisation is a non-profit and non-political organisation?

(Note: Attach an affidavit in the format given at Annexure-II, duly authenticated by a Notary Public or Oath Commissioner or Judicial Magistrate certifying that the organisation is non-profit making and non-political organisation.)

14. Date of last Annual General Meeting and last elections to the Executive Committee.:

(Note: Attach a list of office bearers appointed, as per the Memorandum of Association and bye-laws, along with their names, designation, address, profession, the date from which the post is held in the consumer organisation and the term of office.)

15. Please indicate the total income during the previous two financial years, separately for each year.: _____

(Note: Attach copies of annual report, annual audited statement of accounts and a statement showing sources of funds during the previous two financial years duly authenticated by your authorized representative.)

16. Whether the consumer organisation was earlier registered with the Authority? If yes, indicate registration number and date of registration.: _____

17. Whether the organisation is capable of interacting with the Authority through electronic media? (Please give details in this regard.): _____

18. Organisational activities undertaken during the previous three years. Please tick on the items applicable to you:

(a) Consumer education and protection of the interest of the consumers **Yes/ No**

(b) Dealing with consumer complaints and redressal of consumer grievance regarding deficiency in services **Yes/ No**

(c) Advocating cause of the consumers **Yes/ No**

(d) research/surveys/study conducted on consumer issues **Yes/ No**

(e) study and research conducted on matters relating to protection of interest of the consumers of telecommunication services **Yes/ No**

(f) Handling of issues related to Telecom Consumers. **Yes/No**

(Note: Furnish details of the activities undertaken by the organisation on separate sheets. Enclose documents in support of work done to protect the interest of consumers which can include newspaper reports, photographs and reports on research or survey done for each State or Union Territory, as the case may be, separately.)

19. Whether documents against items at S. No. 11, 12, 13, 14, 15 and 18 are enclosed?

(Note: In case the original copy of the documents mentioned at S. No. 11, 12, 13, 14, 15 and 18 are not in English or Hindi, translated copies of such documents in English

shall be submitted with an affidavit affirming that the translated version is true copy of the original document and such affidavit shall be duly authenticated by a Notary Public or Oath Commissioner or Judicial Magistrate.)

I declare that the information furnished above is true and correct to the best of my knowledge. I understand that if at any stage the information furnished above is found to be incorrect or false or that I do not satisfy the eligibility criteria as laid down by the Telecom Regulatory Authority of India, my application will be rejected, or the registration, if granted, shall stand cancelled. I will abide by the decision of the Authority on my application/registration. I have read and understood the provisions of the Registration of Consumer Organisations Regulations, 2013 (1 of 2013) and other guidelines, instructions, etc. issued by the Authority.

Signature and office seal of
the Authorized Office Bearer of
the consumer organisation.

Date: _____

Name.: _____

Place: _____

Designation.: _____”